Leather Crafts Society.

to the notice of the Registrar of Cooperative Societies, Delhi, one of his Asstt. Registrars was deputed by him to examine the claims of one of such societies, viz., Leather Crafts Industrial Cooperative Society as a test case. The Asstt. Registrar of Cooperative Societies, Delhi atter examining the claims, finally recommeded that a sum of Rs. 55,053,62 may be credited by the National Federation to the Leather Crafts Society. The recommendations of the Asstt. Registrar were examined by the Federation and found that some of the claims were untenable. On the other hand, the Federation has certain claims to be settled by the Leather

Cooperative Societies, Delhi including the

- (c) Government of India is the major shareholder of the Federation and so far a total amount of Rs. 48 lakhs has been contributed by the Government towards share capital of the Federation. It is not correct to say that the Federation is withholding payment to various units. of claims Delays in settlement some Societies have taken place for reasons beyond the control of the Federation as they have to satisfy themselves about such claims and are also accountable to the andit.
- (d) Normally, the Federation procures its supplies from the member industrial cooperative societies, but sometimes in exceptional circumstance, is may have to take recourse to procurement of a few items from the private sector only to fulfil certain obligationg when the member societies failed to do so.
- (e) The dispute in regard to the payment of dues to the Leather Crafts Industrial Cooperative Societies, if any, can be settled only after satisfactory varification of their claims by the Federation.

Study on Finance for Industry in West Bengal

- 4473. SHRI ANANDA PATHAK: Will the Minister of INDUSTRY be pleased to state:
- (a) whether the Indian Chamber of Commerce conducted a study on finance for industry in West Bengal recently;

- (b) if so, the salient features of the said study;
- (c) whether Government agree with the findings of the said study; and
- (d) if not, the points on which Government differ, details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVE-LOPMENT (SHRI M. ARUNACHALAM):
(a) According to the Indian Chamber of Commerce, they did not conduct any study on finance for industry in West Bengal recently.

(b) to (d). Do not arise.

[Translation]

Amendment to Fatal Accidents Act, 1855

- 4474. SHRI SHANTI DHARIWAL: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) whether in order to claim under the Motor Vehicles Act, 1939 for compensation claims before the Motor Accidents Tribunal, the next of kin of a person killed in a motor accident has to deposit a court fee of Rs. 10 only;
- (b) if so, whether the next of kin of a person killed in an accident involving a vehicle other than motor vehicle, like bullock cart etc. has to pay higher court fee to file a compensation claim before the District Judge under the Indian Fatal Accidents Act, 1855;
- (c) whether Government propose to bring an amendment to the Fatal Accidents Act, 1855 prescribing court fee of Rs. 10 and also to constitute a fatal accidents claim tribunal; and
- (d) if so, by what time and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) to (d). Under section 111-A of the Motor Vehicles Act, 1939, the State Governments have to prescribe the fees payable in respect of applications for claims under the Act. On the